

March, 2023



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# Newsletter

e-Committee, Supreme Court of India

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## The Chief Justice of India Inaugurates e-Initiatives at High Court of Calcutta



On March 01, 2023, Justice D.Y. Chandrachud, Hon'ble Chief Justice of India, virtually inaugurated the following five e-Initiatives of the Calcutta High Court: i. Android & IOS Mobile Application; ii. Virtual Justice Clock; iii. Personal Information System (PIS); iv. e-Filing in District Judiciary; and v. e-Sewa Kendras at five locations. The Hon'ble Chief Justice of the High Court at Calcutta, Shri Prakash Srivastava, The Hon'ble Justice T. S. Sivagnanam, the Hon'ble Chairman of High Court's Computer Committee and other judges of the High Court were present during the inauguration ceremony. The Android & IOS Mobile Application has been developed for the lawyers, litigants, and the public at large to access information relating to cause lists, case status, online display boards, Lok Adalat and so on. Virtual Justice Clock has been made operational with real-time statistical data of the Principal Bench and the two Circuit

Benches of the Calcutta High Court. The Personal Information System (PIS) application has been developed exclusively for West Bengal and Andaman & Nicobar Islands judicial officers. This application uses artificial intelligence to auto-suggest the next place of posting for the judicial officers. This application will prove useful to the Transfer Committee as it also has a confidential report-submitting system. As a pilot project, E-Filing has been introduced at City Civil Court, Calcutta and 3 Commercial Courts at Alipur, Asansol, and Rajarhat. To create an inclusive judicial system, the Hon'ble Chief Justice of India had also inaugurated e-Sewa Kendras located at the District Courts of South 24 Parganas, Bankura, Cooch Behar, Purulia, and Purba Medinipur to facilitate the litigants to have fully accessible justice delivery system, especially for remote and marginal areas.

## India-UK Dialogue on Court Administration Reform & Digitization



On 03.03.2023, the India-UK Dialogue on Court Administration Reform & Digitization was an initiative between India and the U.K. to share best practices, experiences, and knowledge in court administration reform and digitisation. The primary objective of this dialogue was to

promote collaboration and cooperation between India and the U.K. in transforming and modernising their court systems. The focus is on leveraging technology and digitisation to improve access to justice, enhance efficiency, and streamline court processes. Justice

Cheema Grubb- Judge of King's Bench Division, High Court, Chair of International Training Committee, Mathew Gaunt- Head of International, Judicial Office of England and Wales from U.K. Judiciary, Dr Farrar- Second Permanent Secretary, Kaminika Raichura- Senior Policy Advisor, Rule of Law Programme, Sofia Rock- Legal Services & Trade Policy from Ministry of Justice, Gemma Hewson- SRO, HMCTS Reform Programme (Virtual), Amar Morjaria- HMCTS Court Reform Team, Mamta Kohli- Head of Open Societies, British High Commission, New Delhi, Ameeta Gupta, British High Commission, New Delhi from FCDO, BHC India also joined the meeting. Shri SKG Rahate, Secretary for Justice from the Ministry of Law and Justice, made the opening remarks and Shri. R.C. Chavan, Vice Chairperson of the e-Committee,

addressed the delegation on the eCourts project and the role of the e-Committee. Shri. Pravash Prashun Pandey, Joint Secretary/ e-Courts, made a presentation on the eCourts Mission Mode Project, eCourts Phase III, and the proposed areas of cooperation between India and U.K., Mr Amar Morjaria, HMCTS presented a presentation to display the role of HMCTS, objectives of the Reform Programme, Challenges, Similarities and Ms R. Arulmozhiselvi, Member (H.R.) eCommittee presented a ppt on "Reflection on Judicial Culture Change, Institutional Capacity Building & Judicial Training". Ms Saleena VG Nair- Member Process, and Dr Parvinder Singh Arora- Member Project Management from e-Committee, also joined the meeting.



## The Chief Justice of India laid the Foundation Stone for the Additional Building of District Judiciary at Madurai, Tamil Nadu



The Chief Justice of India Dr Justice DY Chandrachud, Chief Justice of India, Supreme Court of India laid the Foundation Stone for the Additional Court Buildings in the District Court Campus at Madurai, Tamil Nadu, on 25.03.2023 in the presence of Thiru Justice V. Ramasubramanian, Thiru. Justice M.M. Sundresh, Thiru Justice T. Raja, Acting Chief Justice, Madras High Court, the Ministers of Government of TamilNadu- Thiru.S. Regupathy, Minister of Law, Dr Palanivel Thiaga Rajan, Minister of Finance, Thiru. P. Moorthy, Minister of

Commercial Taxes, Registration & Stamp Law, Dr V. Irai Anbu, Chief Secretary, Thiru R. Shunmugasundaram, Advocate General and the Judges of Madras High Court. In the said function the Chief Minister of Tamil Nadu, Thiru. M.K.Stalin, inaugurated the District and Sessions Court at Mayiladuthurai. Thiru. Kiren Rijju, Hon'ble Minister of Law and Justice, Government of India, inaugurated the Court of the Chief Judicial Magistrate at Mayiladuthurai.

## High Court of Madras Inaugurates Commercial Courts In The Cadres of District Judge And Senior Civil Judge

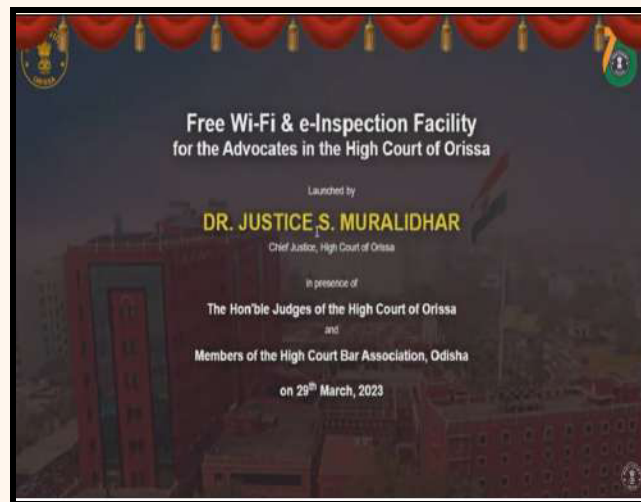
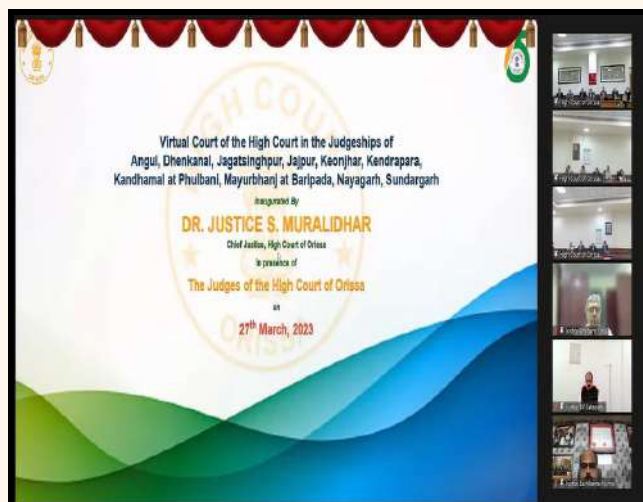


On 11.03.2023, the Hon'ble Thiru. Justice T. Raja, Acting Chief Justice, Madras High Court, inaugurated the Dedicated Commercial Courts in the Cadres of District Judge and Senior Civil Judge at Coimbatore and District Munsif cum Judicial Magistrate Court at Annur in Coimbatore District through VC in the presence of the Hon'ble Thiru. Justice S. Vaidyanathan (Portfolio Judge for Coimbatore District), Hon'ble Thiru. Justice M. Sundar, Hon'ble Thiru. Justice P.D. Audikesavalu (Member, Committee

for Restructuring of the Commercial Courts), Hon'ble Thiru. Justice K. Murali Shankar, Hon'ble Thiru Justice D. Bharatha Chakravarthy, Thiru. S. Regupathy, Hon'ble Minister of Law, Courts, Prisons and Prevention of Corruption, Government of Tamil Nadu, the Principal District and Sessions Judge, the JO and the Members of Bar Association of Coimbatore District. The High Court of Madras had given technical support for the aforesaid event and the same was live-streamed on the Official YouTube Channel.



## Free Wi-Fi facility and e-Inspection Facility for the Bar Members of the High Court of Orissa Inaugurated



On 29th March 2023, Dr Justice S. Muralidhar launched 'Free Wi-Fi facility' and 'e-Inspection facility' for the members of the High Court Bar Association in the presence of the Judges of High Court of Orissa. The Advocate General of Odisha, Deputy Solicitor General of India for the High Court of Orissa, newly elected President, office bearers, and the High Court Bar Association members attended the event.

**Free Wi-Fi facility:** To make free Wi-Fi facility available for the bar

members, access points with the provision of 100 MBPS dedicated internet lease line have been installed all over the High Court campus, including the bar association halls, for seamless use by multiple users. The bar members will have to search for the advocate SSID in the device, click on it, and enter the password to access the internet. The websites dedicated to the Justice Delivery System only can be accessed through the Wi-Fi facility. Website of the Hon'ble Supreme Court of India.

## e-Inspection facility:



An e-Inspection facility has been launched to facilitate the inspection of records by bar members. As per the prevailing practice, an application for inspection is filed before the Additional Deputy Registrar under rules contained in Chapter-XXIII of the Rules of the High Court of Orissa, 1948, and the applicant has to wait for a considerable time for the arrival of the physical record. After digitisation, the records are available in softcopies. Through the e-inspection facility, the bar members can apply online for inspection and

once approved, can see the softcopy of the record in a dedicated computer system within minutes without waiting for the physical record. Speaking on the occasion, Justice Subhasis Talapatra said the lawyers will immensely benefit from the two new facilities and urged the lawyers to use the Wi-Fi facility for research work. He informed the bar members that the High Court would make the High Court judgments available for the lawyers through a search engine like the e-SCR of the Supreme Court of India. The above said event held on 29th March 2023 can be viewed on the Court's YouTube channel by clicking the link below:-

<https://www.youtube.com/watch?v=HhKI6T01jY4>

## High Court of Orissa Inaugurates Ten More Virtual Courts



Following encouraging results of the 10 Virtual Courts set up in the 1st phase, the High Court of Orissa has set up ten more Virtual Courts in the 2nd phase in the Districts of Angul, Dhenkanal, Jagatsinghpur, Jajpur, Keonjhar, Kendrapara, Kandhamal at Phulbani, Maurbhanj at Baripada, Nayagarh, Sundergarh. The ten Virtual Courts were virtually inaugurated on 27.03.2023 by Dr Justice S. Muralidhar, Chief Justice, in the presence of Justice Subhasis Talapatra, Chairman of the I.T. & A.I.

Committee and the Judges of the High Court of Orissa. Among others, the Advocate General of Odisha, judicial officers, government officials, and advocates from 10 districts attended the function. While the cases filed from the 10 locations of 1st phase constituted 54% of the total pendency in High Court, the volume of filing from other 9 Districts of Angul, Dhenkanal, Jagatsinghpur, Jajpur, Keonjhar, Kendrapara, Kandhamal at Phulbani, Maurbhanj at Baripada and Nayagarh along with Sundargarh constituted 34% of the total pendency. Justice Subhasis Talapatra, the Chairman of the IT & AI Committee of the High Court, delivered the welcome address and said establishing the Virtual Courts in the Districts is a stride forward in ensuring justice at the doorstep. He shared the statistics of the Virtual

Courts established in the 1st phase. He said that it is an experimentation on the part of the High Court with technology, ultimately narrowing the gap and strengthening the open court system. Speaking on the occasion, Dr S. Muralidhar, Chief Justice, said setting up Virtual Courts in the districts was mainly to improve access to justice for the people of Odisha. He said that apart from enabling the District Court lawyers to take part in filing and hearing of cases, the Virtual Courts will reduce costs to the litigants, increase efficiency, and ensure speedy justice. The Chief Justice explained the criteria based on which Virtual Courts were established. He congratulated the employees of the High Court working in the back offices of the Virtual Courts for assisting the District Court lawyers in e-Filing cases and participating in

virtual hearings. He said the Virtual Courts will accelerate the adaptation of technology in the judiciary in the country and that Odisha is leading the way in paying a wide range of transformative steps in the Indian judiciary. The High Court's vision was to ensure that all the Courts in Odisha function in paperless mode and help ensure quality justice for Odisha's people. Dr Justice Sanjeeb Kumar Panigrahi, Member of the IT & AI Committee of the High Court, proposed the vote of thanks. He said the problem of accessibility due to distance and expenses will be resolved by the Virtual High Court. The inaugural Ceremony of the programme can be viewed on the High Court's YouTube channel by clicking the link below:-  
<https://www.youtube.com/watch?v=898vidKN51E>

## Virtual Inauguration of the Electronic Court Fee and Fine Defacement Module for the District Judiciary of Tripura

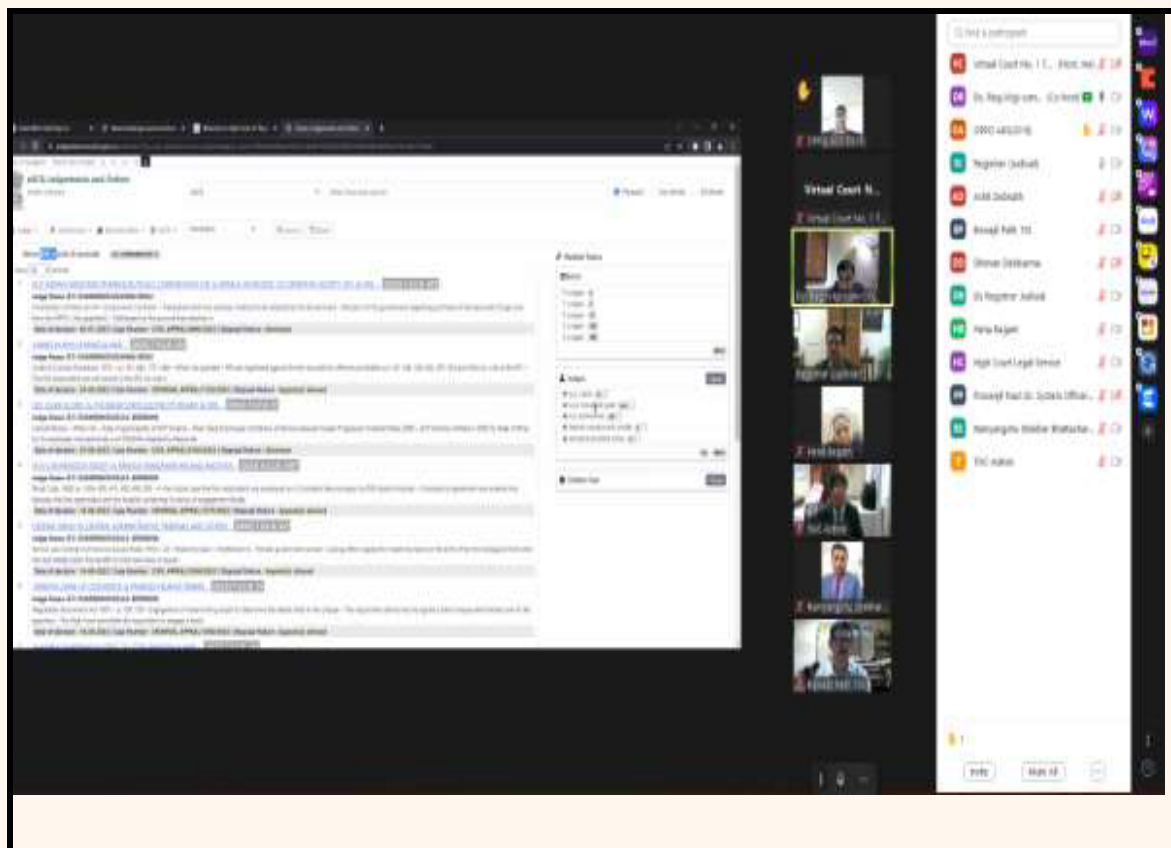


On 15.03.2023, virtual inauguration of the Electronic Court Fee and Fine Defacement Module for the District & Sub-divisional Court Complexes of District Judiciary of Tripura was done by the Hon'ble Chief Justice (Acting), High Court of Tripura. The Defacement Module Version 1.0 has

been developed in-house by the Technical Team of the High Court for the defacement of the electronic challans generated in connection with the payment of court fees, fines, penalties and other judicial deposits electronically.



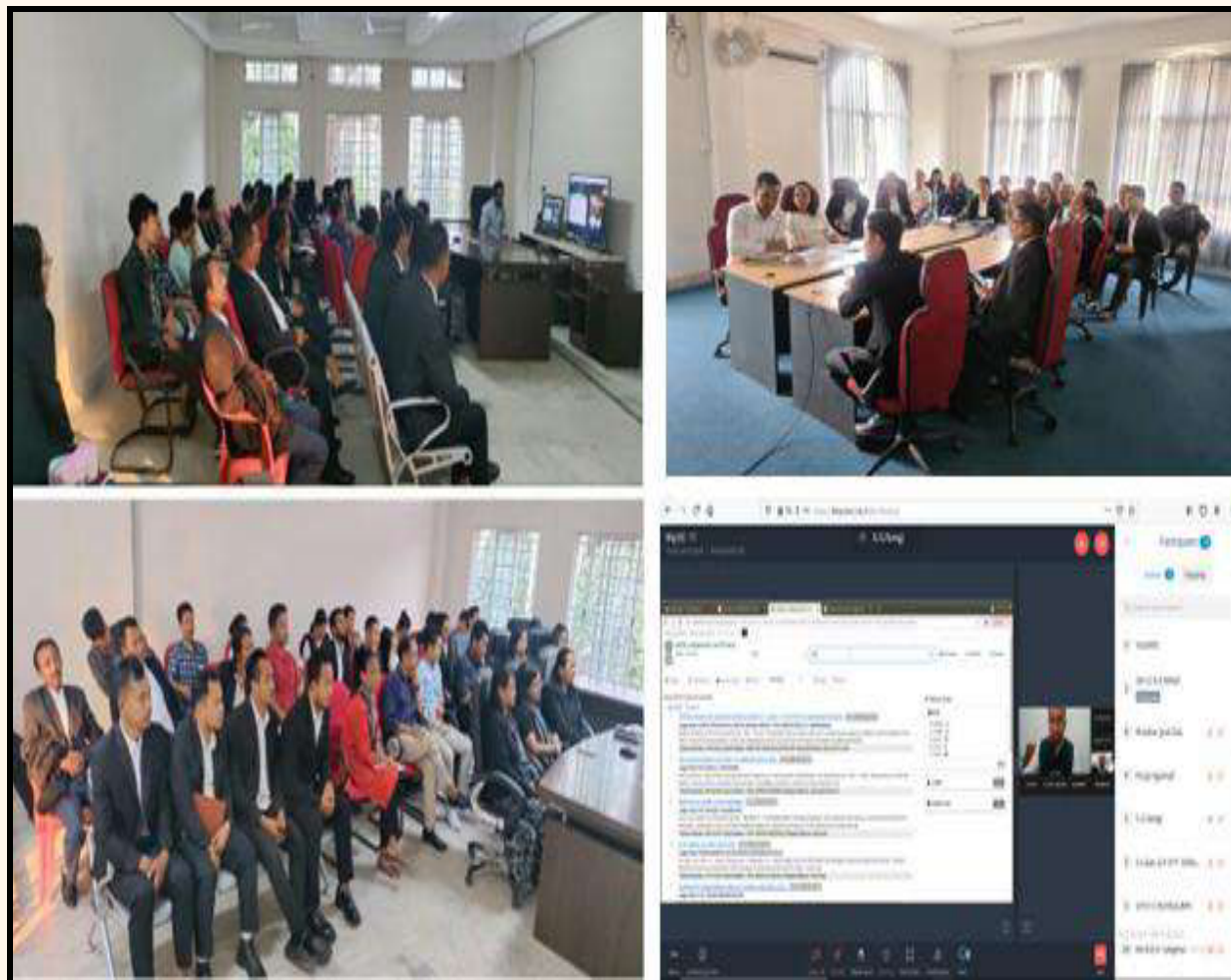
## District Wise Online eSCR Special Outreach Programme at District / Taluka Level of Tripura



On 18.03.2023, district-wise online eSCR (eSupreme Court Reporter) Outreach programme (Live Demo of eSCR for Stakeholders at District / Taluka Level) was organised by Tripura Judicial Academy (TJA) through online mode. In the

programme, 214 trainees, including judicial officers, police officers, administrative officers, and Law students, were imparted live demos and training on various topics related to eSCR by the Master Trainer Judicial Officers.

## ECT Programme on Cyber Laws & Computer Skill-enhancement Conducted By Meghalaya State Judicial Academy



The Meghalaya State Judicial Academy, in collaboration with the Central Project Coordinator, High Court of Meghalaya, conducted two training programmes in March 2023.

The training programme was part of the e-Committee's Special Drive and Outreach Programme through State Judicial Academies, namely, the programme falling under

ECT\_14\_2022 (Cyber Laws & Appreciation and Handling of Digital evidence-Refresher Programme for Judicial Officers) on the 4th March 2023 and ECT\_12\_2022 (Computer Skills Enhancement Programme for Advocate/Advocate Clerk) on the 24th March 2023. The trainers for the programme falling under ECT\_14\_2022 (comprising 50 participants) were Shri Jeetender Singh, ACP, 14C, MHA and Dr Deepak Kumar, Technical Consultant, 14C, MHA. The trainers for the programme falling under ECT\_12\_2022 (comprising 25 participants) were Master Trainers Ms Lucy Phanjom, Advocate and Ms Farchie G Momin, Advocate. Furthermore, the Meghalaya State Judicial Academy carried out the live

demo of eSCR (a recently launched citizen-centric free judgement search portal) for all stakeholders (including judicial officers, court staff, and litigants) in all the 12 Districts of Meghalaya. The live demos of eSCR were conducted by the master trainers, namely Shri F S Sangma, Special Judge, POCSO Nongpoh, Ms Adellyne Thangkhiew, Special Judge, POCSO Nongstoin, Ms Daphira Sohtun, CJM & Secretary DLSA Mawkyrwat, Shri Albert W Lanong, CJM & Secretary DLSA Nongpoh, Shri D K K Mihsill, JMFC, Shillong, and Shri Flavian R Marak, JMFC Khliehriat in all the 12 Districts of the State. Thirty-three judicial officers, 120 advocates, 77 court staff and nine litigants participated in the demo.

## Bihar Judicial Academy Conducts the Training Programme For System Officers And System Assistants of District Judiciary



On 25.03.2023, the Bihar State Judicial Academy conducted the ECT special training programme for technical staff of District Judiciary (system officers and system assistants) posted in the judgeships of Bihar. This training aimed to enable system officers and system assistants to understand CIS's advanced concepts and features so that they can work on CIS smoothly

and deal with the other technical aspects related to their day-to-day court work. The total number of participants was 62. The training was imparted by Krishna Kant Singh, Senior System Officer, Vijay Kumar, System Officer of the Buxar Judgeship, eCourts project, and Md Naushad Yonus, scientist, NIC of Patna High Court.

## Special Drive Awareness Training on e-SCR Portal at Rajasthan

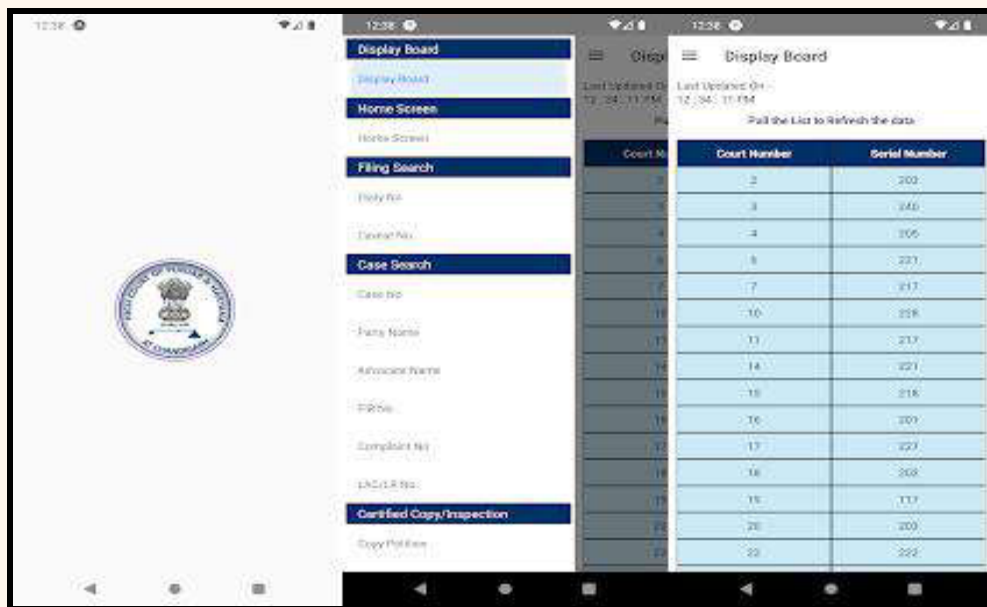


eCommittee has rolled out an innovative Judgments & Orders Search Portal consisting of a repository of about 35000 reported judgments of the Supreme Court and about 1.12 Crore judgments and final orders of all the High Courts including 7.75 lakh judgments and orders of Rajasthan High Court. The Supreme Court of India has also

launched the e-SCR Portal. The search facility in the e-SCR provides for free text search, search within a search, case type and case year search, judge search, year and volume search, and bench strength search options. To achieve the vision of digital accessibility of all judgments and orders of the Rajasthan High Court, a special training drive on uploading judgments/ orders of the Rajasthan High Court and spreading awareness of the e-SCR Portal was conducted for all the Private Secretaries/ Sr. P.A./ Judgment Writers of the Rajasthan High Court Jaipur Bench on 04.03.2023. A technical team and Nodal Officer have been appointed to monitor and supervise all the activities to ensure that all the final order/judgements of the Rajasthan High Court are uploaded on the website.



## High Court of Punjab and Haryana Launches PHHC Mobile App



The PHHC mobile app developed by the NIC High Court team provides information as available on the website of the High Court so that the users can avail of its facilities on their mobile phones. This App displays the status of the cases registered in Punjab and Haryana High Court. Users can search and track the status of the cases on various parameters such as diary number, case number, party details,

advocate details, and FIR /COMP/LAC/LC detail. Features such as a Cause list, judgments, certified copy detail, display board etc are also available in the application.

**Upgradation of Lease Line:** As infrastructure upgradation, the High Court of Punjab and Haryana has increased the existing lease line from 34 MBPS to 100 Mbps for the smooth functioning of the court work.

## MPSJA Conduct ECT Awareness Programme on eSCR portal & Cyber Security at District level For All Stakeholders



On 04.03.2023, the High Court of Madhya Pradesh, Indore Bench arranged the training programme in coordination with a team of National Informatics Center (NIC), Bhopal on the subject “Cyber Security Awareness Programme” under e-courts project for officials and employees posted at Indore Branch in the conference hall of Indore Bench. The said training programme was attended by 180 officials and

employees of the High Court of Madhya Pradesh, Indore Bench. On 24.03.2023 and 25.03.2023, the second training on district-wise online eSCR outreach programme was conducted. The said training programme was attended by 1534 Judges, 423 Advocates & 454 other stakeholders at the District & Tehsil Court in the State of Madhya Pradesh.

## Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 31.03.2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241521	4354676	4596197
2	Andhra Pradesh	380254	1414367	1794621
3	Bombay	39668	91323	130991
4	Calcutta	140380	83160	223540
5	Chhattisgarh	103166	47235	150401
6	Delhi	317794	4596020	4913814
7	Gauhati – Arunachal Pradesh	2295	8128	10423
8	Gauhati – Assam	266175	346906	613081
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	930	650	1580
11	Gujarat	388929	193434	582363
12	Himachal Pradesh	183904	107180	291084
13	Jammu & Kashmir	257862	465791	723653
14	Jharkhand	218343	646064	864407
15	Karnataka	1225731	126204	1351935
16	Kerala	161129	549164	710293
17	Madhya Pradesh	670998	800139	1471137
18	Madras	1424887	364561	1789448
19	Manipur	38695	15288	53983
20	Meghalaya	3270	30444	33714
21	Orissa	294961	253411	548372
22	Patna	277203	2166977	2444180
23	Punjab & Haryana	581047	1942557	2523604
24	Rajasthan	230447	179686	410133
25	Sikkim	484	12749	13233
26	Telangana	299031	190327	489358
27	Tripura	10590	13140	23730
28	Uttarakhand	75993	41774	117767
	<b>TOTAL</b>	<b>7839650</b>	<b>19054623</b>	<b>26894273</b>

## Status of Implementation of Rules of VC as of 31.03.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Courts	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>27</b>	<b>27</b>
	<b>Not Implemented</b>	<b>1</b>	<b>1</b>

## Statistics of Virtual Courts –31.03.2023

S.No	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	70009	70007	337	18408	12789081
2	Chhattisgarh Traffic Department	88	87	0	36	75500
3	Haryana Traffic Department	517826	25,9623	316	4442	3637201
4	Himachal Pradesh Traffic Department	65249	41413	57	1495	2790253
5	Jammu Traffic Department	68718	65598	579	26880	13696040
6	Karnataka Traffic Department	46531	46498	119	39376	327574240
7	Kashmir Traffic Department	218232	215852	4622	58519	31602344
8	Kerala (Police Department)	414477	82668	393	15345	8105442
9	Kerala Transport Department	391787	214768	1834	49292	70761103
10	Madhya Pradesh Traffic Department	25139	21680	30	991	583500
11	Maharashtra Transport Department	34906	18869	20	1247	2255505
12	Meghalaya Traffic Department	270	269	0	27	15500
13	Notice Branch Delhi Traffic Department	13022087	12672492	64439	1242259	884832955
14	Odisha Traffic Ctc-Bbsr Commissionerate	279413	260069	524	17965	17383501
15	Pune Traffic Department	6080	6056	17	585	113650
16	Rajasthan Traffic Department	18364	17038	398	6949	4299770
17	Tamil Nadu Traffic Department	143914	132399	1232	67929	616766390
18	Tripura Traffic Department	226	226	0	4	2900
19	Uttar Pradesh Traffic Department	8146396	6644571	20897	431876	261287026
20	Virtual Court Delhi (Traffic)	4331422	4310638	102202	1561874	1581607992
21	West Bengal Traffic Department	43870	43869	47	2032	1300452
	<b>Total</b>	<b>27845004</b>	<b>24865067</b>	<b>198063</b>	<b>3547531</b>	<b>3841480345</b>



## Status of Implementation of Rules of E-Filing As of 31.03.2023

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	No
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>21</b>	<b>19</b>
	<b>Not Implemented</b>	<b>7</b>	<b>9</b>

## Status of Implementation of e-Sewa Kendras as of 31.03.2023

Sr. No.	High Court	Whether the e- Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e- Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	Yes	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	7
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	1
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	117
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	7
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	88
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	<b>Implemented</b>	<b>27</b>	<b>25</b>	<b>751</b>
	<b>Not Implemented</b>	<b>1</b>	<b>3</b>	<b>-</b>

## Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds released	No. Of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	<b>Total</b>	<b>39</b>	<b>39</b>

## Status of Implementation of e-Payments as of 31.03.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	<b>Implemented</b>	<b>22</b>	<b>20</b>
	<b>Not Implemented</b>	<b>6</b>	<b>8</b>

## Status of Implementation of ICJS as of 31.03.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	No
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	<b>Implemented</b>	<b>23</b>
	<b>Not Implemented</b>	<b>5</b>



## e-Filing 3.0 Total Count On 31.03.2023

Sr.No.	State Name	No. of cases eFiled
1	Maharashtra	78523
2	Kerala	189891
3	Odisha	23047
4	Tripura	75
5	Uttar Pradesh	298
6	Uttarakhand	7
7	Bihar	77
8	Jharkhand	1
9	Chattisgarh	2
10	Manipur	170
	<b>Total Count</b>	<b>292091</b>

## Status of eFiling in District Courts

Sr. No.	State	eFiling no. Generated cases
1	Assam	14
2	Chandigarh	18
3	Delhi	459572
4	Haryana	3301
5	Himachal Pradesh	50964
6	Jammu and Kashmir	1132
7	Karnataka	66530
8	Madhya Pradesh	1483
9	Puducherry	37
10	Punjab	573
11	Rajasthan	2397
12	Sikkim	2557
13	Tamil Nadu	55802
14	West Bengal	29
	<b>Total</b>	<b>644409</b>

## Status of e-Filing in High Courts

Sr.No.	High Court	No. of cases eFiled
1	Andhra Pradesh	10059
2	Principal Bench Bombay - Original side	31565
3	Principal Bench Bombay - Appellate Side	12542
4	High Court of Bombay - Aurangabad Bench	7689
5	High Court of Bombay - Nagpur Bench	5846
6	High Court of Bombay at Goa	306
7	Calcutta High Court, Appellate Side	1584
8	Calcutta High Court, Original Side	1479
9	Gauhati (Principal Seat)	215
10	Gujarat	51186
11	Himachal Pradesh	1209
12	High Court of Jammu & Kashmir, Jammu	7615
13	High Court of Jammu & Kashmir, Srinagar	2598
14	Karnataka	8426
15	Karnataka, Kalaburagi Bench	4201
16	Karnataka, Dharwad Bench	2560
17	Principal Seat of Madras High Court	4666
18	Madurai Bench of Madras High Court	1702
19	Patna	311110
20	Punjab & Haryana	14352
21	Rajasthan High Court, Jaipur Bench	8011
22	Rajasthan High Court, Jodhpur	2776
23	Sikkim	2114
24	Telangana	2648
25	Tripura	2684
	<b>Total</b>	<b>499143</b>

## Training/Awareness Programme During March 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	05.03.2023	P-1334	National Judicial Academy	E-Courts Introductory Prog. & Computer Skills Enhancement Programme	High Court Justices	31
2	25.03.2023-26.03.2023	P-1338	National Judicial Academy	West Zone-II "Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology"	Judges & Judicial Officers	99
3	01.03.2023	ECT_1_2023	Chattisgarh	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	494
4	NA	ECT_1_2023	Gauhati – Arunachal Pradesh, Assam, Nagaland, Tripura	Demo on eSCR_ Free Judgements search portal	Master Trainer Judicial Officers, Advocates Master Trainer, Master Trainer Systems Officers / Systems Assistants	60
5	NA	ECT_1_2023	Karnataka	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	4709
6	24.03.2023-25.03.2023	ECT_1_2023	Madhya Pradesh	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	2411
7	08.03.2023 & 09.03.2023	ECT_1_2023	Madras	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	6132
8	4.03.2023	ECT_1_2023	Rajasthan	Demo on eSCR_ Free Judgements search portal	All the stakeholders at District Judiciary viz Judicial Officers, Staff and Advocates	2406
9	18.03.2023	ECT_1_2023	Telangana	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	243
10	18.03.2023	ECT_1_2023	Tripura	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	214
11	27.03.2023	ECT_1_2023	Uttarakhand	Demo on eSCR_ Free Judgements search portal	Judicial Officers / Advocate / Staff	172
12	NA	NA	Meghalaya	Demo on eSCR_ Free Judgements search portal	Judicial officers, advocates, court staff, litigants	239
13	25.03.2023	NA	Bihar Judicial Academy	Concept of CIS	System officers & System Assistants	62
<b>TOTAL</b>						<b>17272</b>

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